

National Company Law Tribunal

Allahabad Bench

CP NO. 10/03/2015

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.08.2017

NAME OF THE COMPANY: Jaypee Infotech Ltd

SECTION OF THE COMPANIES ACT: U/S 74(2) of companies act of 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Shradha Alam	Advocate	Jaypee	Shradha
2.	Harish K. Vaid		Petitioner	HK Vaid
	Rohan Pradhan		Petitioner	Rh

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Sh. Ajay Bhanot, Senior Advocate for the petitioner. He submits an affidavit reporting the current status of payments made against FDs accepted by the company for repayment to its depositors. Learned Advocate seeks further extension of time for making payment of outstanding amount till 30th September, 2017. In support of his contention, the company in its annexures to the affidavit duly informed (at page no.10 & 11) about the status of payment made against the FD is received till 28th July, 2017 and it is stated that all the amount in FDs matured till 30th June, 2015 has now been repaid.

It is further stated that, the principal amount up to Rs.50,000/- in respect of the FDs matured till 29.02.2016 has been repaid, wherein FDs with principal amount up to Rs.30,000/- matured till 31st March, 2017 has been repaid.

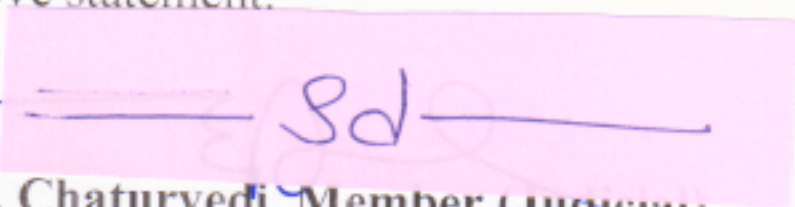
The company further states that the principal amount relating to senior citizens up to Rs.50,000/- matured till 31st March, 2017 has been repaid and in respect of super senior citizen (80+ of age) principal amount of Rs.1,00,000/- matured till 31st March, 2017 has been repaid. The company also makes statement that the interest up to September, 2016 has been paid. In view of such repayment position, it seems that the company is making satisfactory progress. Hence, time for making further payment is extended till 5th September, 2017. The company is also expected to appraise of further progress in respect of repayment.

In respect of application/complaint filed by Sh. Shiv Shankar Chaubey, it is also informed that the entire amount dues towards FDr no.68704 pertaining to Shiv Shankar Chaubey has now been repaid by warrant no.56751

dated 05.07.2017 and the same has been communicated to him through speed post. In view of such company statement made before us, his grievance seems to be redressed as no one is present on his behalf. Hence, the application is disposed accordingly in terms of the above statement.

Dated:03.08.2017

Typed by:
Kavya Prakash


Sri H.P. Chaturvedi, Member (Judicial)